

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 262/TL/2023**

Subject : Application for transmission licence in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.

Petitioner : JSW Hydro Energy Limited (JSWHEL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and 7 Ors.

Date of Hearing : **10.4.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member

Parties Present : Shri Aman Anand, Advocate, JSWHEL  
Shri Aman Dixit, Advocate, JSWHEL  
Ms. Natasha Debroy, Advocate, JSWHEL  
Shri Anurag Agarwal, JSWHEL  
Shri Yatin Sharma, CTUIL  
Shri Kartikeya Rastogi, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Akshayvat Kislay, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of a transmission licence in respect of the Karcham Wangtoo-Jhakri portion of Baspa-Jhakri D/C transmission line. Learned counsel further submitted that in compliance with the directions of the Commission vide Record of Proceedings for the hearings, the Petitioner as well as CTUIL has furnished the additional details / information in the matter. However, CTUIL has as such not furnished its recommendations, if any, for the grant of a transmission licence to the said line under Section 15(4) of the Electricity Act, 2003. Learned counsel added that CTUIL has not commented upon the ISTS flow on the Karcham Wangtoo-Jhakri portion as specifically asked by the Commission during the course of the hearing on 13.12.2023.

2. The representative of the CTUIL submitted that in compliance with the directions of the Commission vide Record of Proceedings for the hearing dated 27.2.2024, CTUIL has filed the minutes of the meeting of the Standing Committee in which the construction of the LILO on Baspa II-Jhakri line at Karcham Wangtoo Generation Switchyard was discussed and agreed upon. The representative of CTUIL added that the recommendations of CTUIL would be relevant only for the inter-State transmission lines/ elements and if the Commission so directs, CTUIL will file the details / information relating to the planning part and line utilization. In response to the Commission's query, the representative of CTUIL submitted that the concerned segment carries the ISTS flow on the seasonal basis.



3. Considering the submissions made by the learned counsel and the representative of CTUIL, the Commission ordered as under:

(a) Admit and issue notice to the Respondents.

(b) The Respondents to file their replies to the Petition, if any, within two weeks with a copy to the Petitioner who may file its rejoinder, if any, within two weeks thereafter.

(c) CTUIL to submit its specific recommendations for the grant of a transmission licence to the Petitioner along with other relevant details within two weeks.

4. The Petition will be listed for hearing on **22.5.2024**.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**